

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1908/1998

New Delhi: this the 5th day of October, 1998. (3)

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Sh. D.K. Seth,

S/o Sh. S.K. Seth,

family residing at D-II/A-2508, Netaji Nagar,

New Delhi -21,
and working as Director, SISI Agra,
which is a field office of the Development
Commissioner, Small Scale Industries,
Nirman Bhawan,
New Delhi

.... Applicant.

(By Advocate: Shri S. S. Tewari).

Versus

1. Union of India through
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. The Estate Officer & Asstt. Director, of Estate
(Litigation),
Directorate of Estates,
Nirman Bhawan,
New Delhi.

.... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns Respondents' order dated 9.9.98 (Annexure-A) and seeks reconsideration of his case on extreme medical ground as his father is suffering from serious illness, and his representation dated 21.8.98 remains undisputed.

2. I have heard applicant's counsel Shri S. S. Tewari.

3. Applicant's representation dated 21.8.98 contains a prayer for retention of the Govt. accommodation for a period of three months which is a very

(A)

special case, on account of serious medical condition of his aged father who is suffering from non-functioning of his heart-valve. The three months' period from 21.8.98 will expire on 20.11.98.

4. Accordingly this OA is disposed of with a direction to respondents to consider the applicant's prayer within one month from the date of receipt of a copy of this order, under intimation to him for retention of accommodation in question in accordance with rules and instructions till 21.11.98, upon payment of license fee as per rules, and upon taking ~~an~~^{an} undertaking from him that he will vacate the premises in question on or before 21.11.98. ^{till which date he should not be forcibly evicted.} ~~No costs.~~

5. The OA stands disposed of accordingly.
No costs.

Anil
(S. R. ADIGE)
VICE CHAIRMAN (A).

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